

Secured Financial creditors (other than financial creditors belonging to any class of creditors)

Amt in INR

| Sr. No. | Name of Creditor | Details of Claim received | | Summary of Claims received | | | | Amount of Contingent Claims | Amount of any mutual dues that may be set off | Amount of claims not admitted | Amount of claims under verification | Remarks, if any | |
|---------|---|---------------------------|-----------------|----------------------------|--------------------|--|------------------------|-----------------------------|---|-------------------------------|-------------------------------------|-----------------|-----------------------|
| | | Date of receipt | Amount claimed | Amount of Claim admitted | Nature of Claim | Amount covered by security interest and / or guarantee | Whether related party? | | | | | | % Voting share in CoC |
| 1 | Union Bank of India | 02-12-2024 | 5,32,19,42,418 | 5,18,47,37,241 | Financial Creditor | 5,18,47,37,241 | No | 34.20% | - | - | 13,23,80,876 | 48,24,302 | |
| 2 | Asset Care and Reconstruction Enterprise Limited | 02-12-2024 | 5,01,63,66,104 | 5,00,66,77,994 | Financial Creditor | 5,00,66,77,994 | No | 33.03% | - | - | - | 96,88,110 | |
| 3 | Phoenix ARC Private Limited | 28-11-2024 | 2,85,35,48,418 | 2,60,91,23,095 | Financial Creditor | 2,60,91,23,095 | No | 17.21% | - | - | - | 24,44,25,323 | |
| 4 | JM Financial Asset Reconstruction Company Limited | 02-12-2024 | 2,37,88,07,125 | 2,35,96,15,637 | Financial Creditor | 2,35,96,15,637 | No | 15.56% | - | - | - | 1,91,91,487 | |
| Total | | | 15,57,06,64,064 | 15,16,01,53,966 | | 15,16,01,53,966 | | 100.00% | | | 13,23,80,876 | 27,81,29,223 | |

1. Please note that the list of creditors as stated above is subject to updation as part of the ongoing verification process of claims by the IRP/RP, and clarifications, information and documents sought and received periodically from the creditors for substantiation or updation of the claims. The amount admitted may undergo a modification at a subsequent stage, should new evidence, information or documents be brought to the notice of the IRP/RP and if such evidence, had it surfaced prior to such admission would have warranted a different treatment.

2. Please note that the amount covered by security interest has been considered from the Intecreditor Agreement submitted by the claimants and are subject to ongoing verification.